

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

CrI.M.P.No.2022/2020

1. V.K.Balamurugan, S/o.Kandasamy

2. K.V.Mariammal, W/o.N.K.Balamurugan

... Petitioners/Accused.

Vs

State through the Inspector of Police,

CCB Madurai P.S. Cr.No.17/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.C.Prabakaran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application u/s. 438 of Cr.p.c.

2. The offences alleged are U/s. 420 of IPC.

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioners would submit that a case has been registered against the accused in Cr.No.17/2020 of CCB Madurai P.S. U/Sec. 420 of IPC, the occurrence happened from the year 2018, this is 2<sup>nd</sup> anticipatory bail application, the earlier bail application was dismissed on 12.3.2020, the petitioners have moved anticipatory bail before the Hon'ble High Court and it was dismissed as “ not pressed” on 9.3.2020 as crime number not known. Per contra, the learned public prosecutor would submit that the defacto complainant was doing chilli business and from the year 2018 onwards, the petitioners have swindled a sum of Rs.85,81,800/-, the petitioners moved anticipatory bail before the Hon'ble High Court and the same was dismissed on 9.3.2020. Therefore, this court is not inclined to grant anticipatory bail to the petitioners.

5. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

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1. The Judicial Magistrate concerned.